

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **26.04.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : The Karur Vaysya Bank
Vs
Karur KCP Packagings Ltd

MAIN PETITION NUMBER : CP/1275/IB/2018
(IA/MA) APPLICATION NUMBERS

MA/1305/2019

ORDER

Present: Mr. P.Elayarajkumar, Ld. Counsel for Applicant.
Mr. Avinash Krishnan Ravi, Ld. Counsel for R1.
Ms. Janani, Ld. Counsel for R2.

Matter is listed for clarification.

The Applicant/Liquidator is directed to file the following documents:

- (i) Copy of the claim form filed by KVB along with its annexures.
- (ii) Copy of the latest list of stakeholders.
- (iii) E-mail correspondence between the Liquidator and KVB in respect of admission of its claim.
- (iv) Present status of Liquidation – as to how many assets are sold and how many assets remain unsold.
- (v) Distribution made by the Liquidator under Section 53 of IBC, 2016.

List the application for clarifications / hearing on **30.04.2024**.

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**